

(15) 13

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

O.A.NO.2046/91      New Delhi, the 10th July, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Rajender Singh,  
S/o Shri Bhagwan Singh,  
R/o Vill. Tritarpur, Post Masani,  
Rewari (Haryana) and five others. ... APPLICANTS  
(By Advocate: Shri Yogesh Sharma,  
proxy counsel for Shri V.P. Sharma)

VERSUS

1. Union of India through the  
General Manager, Western Railway,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Western Railway, Jaipur.
3. Thhe Divisional Personnel Officer,  
Western Railway, Jaipur. .... RESPONDENTS  
(None appeared)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Sharma states that the relief  
prayed for by the applicant has since been  
granted and hence this O.A. has become infruc-  
tuous.

2. In view of the submission made by  
the applicant's counsel, this O.A. is dismissed  
as having become infructuous.

  
(Dr. A. Vedavalli)  
Member (J)

  
(S.R. Adige)  
Member (A)

/GK/